Application for supplementary claim for drawback under Rule 15 of Customs and
Central Excise Duties Drawback Rules, 1995

(Where the drawback received falls short of the rate finally fixed by the government,
application for supplementary claim of drawback should be made in the following form)

To

The Assistant Commissioner of Customs-in-Charge
Drawback Department.

We hereby make a supplementary claim for drawback of Customs/Central Excise
which has been less paid to us as explained herein.

1. Exporter
   (a) Name
   (b) Address
   (c) Telephone No.
   (d) Name of Clearing Agent.

2. Goods exported
   (a) Description
   (b) Quantity
      (i) Gross
      (ii) Net
   (c) Marks & No.
   (d) Destination
   (e) Shipping Bill No. & Date

3. Vessel
   (a) Name
   (b) Rotation No.

4. Drawback already paid
   (a) Amount
   (b) Customs House Reference No.
   (c) Quantity/Value on which allowed
   (d) Rate at which allowed.

5. Drawback now claimed
   (a) Amount
   (b) Quantity/Value on which allowed
   (c) Rate at which claimed.

6. Reason for the supplementary claim.

7. No. of documents enclosed.*

DECLARATION

1. I/We hereby declare that the supplementary claim of drawback is based on
the Customs and Central Excise Duties paid on the raw materials used in the
manufacture of goods/exported the duties so paid have not been claimed as rebate under
the Central Excise Rules, 1944.

2. I/We hereby declare that the declaration made herein is true and correct.

   Signature ________________
   Designation ________________

*Please enclose copy of communication regarding rate of drawback determined
under rule 6 or 7, any other document in support of supplementary claim, or other
documents as may be prescribed by Commissioner of Customs. Please also enclose
calculation sheet.